

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-486(PB)/2018

IN THE MATTER OF:

Usha Devi

.... Applicant/petitioner

Vs.

Praveer Construction Pvt. Ltd.

.... Respondent

Under Section 7 of (IBC)

Order delivered on 03.05.2018

Coram:

SH. M.K SHRAWAT
HON'BLE MEMBER (JUDICIAL)

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS

For the petitioner: -

ORDER

Petition mentioned on behalf of learned Counsel for the Financial Creditor. Learned Counsel for the Financial Creditor informed that petition was filed on 24th April, 2018 in respect of financial debt of Rs. 1,04,26,000/- and a copy of the petition has already been served on the Corporate Debtor. However, no reply has been filed on behalf of the Corporate Debtor.

Notice to show cause for 28th May, 2018 to the respondent be issued as to why this application be not admitted for triggering the insolvency resolution process. Affidavit of service to be filed.

Process dasti.

List the matter on 28th May, 2018.

Sd/-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

Sd/-

M.K SHRAWAT
MEMBER (JUDICIAL)